

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 305
CP-71/ND/2024

IN THE MATTER OF:
Mrs. Hema Agarwal

... **Applicant/Petitioner**

Versus

Ruptech Educational India

... **Respondent**

Under Section: 58(3)-59

Order delivered on 19.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Akshit Gupta

For the Respondent : Adv. Ramya Aggarwal for Respondent No. 8

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Issue notice. Ms. Ramya Aggrawal, accepts notice on behalf of the Respondent No. 8. Let the notice be served upon the remaining Respondents by the Petitioner by all prescribed modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 29.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)